BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CA(CAA)No.232/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

| Name | of the Company | Anand Pinky Properties | (P) Ltd. | |
|---------------|--|------------------------|------------------------|---------------------|
| Under Section | | 230-232 | | |
| SI. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | | Appearing on behalf of | Signature with date |

1) Noelle Banerjee, Advocate Applicants

08/11/2017

ORDER

Ld. Counsel for the petitioner is present.

Ld. Counsel for the petitioner has filed supplementary affidavit annexing the consent letters of unsecured creditors. She informed that there are no secured creditors in the company. But it appears that she had not filed auditor's certificate in this respect. Petitioner in its application has prayed for dispensation of the meetings of both the shareholders and the creditors. Therefore, petitioner is directed to file auditor's certificate regarding list of secured and unsecured creditors in respect of the transferee company.

List on 30/11/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh)
Member (J)